

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 776
ANSWERED ON 20TH JULY, 2017

BATTERY RICKSHAW

776. SHRI NATUBHAI GOMANBHAI PATEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the number of battery rickshaws are plying without registration in the country and are causing traffic jams at several places, if so, the details thereof;
- (b) whether battery rickshaw drivers are reportedly not following the traffic rules, if so, the details thereof;
- (c) whether the Government is contemplating to register these driver and formulate a law to control them and also ensure compliance of traffic rules; and
- (d) if so, the time by which it is likely to be done and if not, the reasons thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) to (d) Under Section 2(A) of the Motor Vehicle Act, 1988 “e-cart or e-rickshaw” means a special purpose battery powered vehicle of power not exceeding 4000 watts, having three wheels for carrying goods or passengers, as the case may be, for hire or reward, manufactured, constructed or adopted, equipped and maintained in accordance with such specifications, as may be prescribed in this behalf. Further, under the Motor Vehicle Act, 1988 the e-cart and e-rickshaw need registration and that the driver of e-cart and e-rickshaw require a driving licence.

Ministry has amended the Motor Vehicles Act, 1988 by inserting the Motor Vehicles (Amendment) Act, 2015 dated 19.03.2015 and has notified GSR 709(E) dated 08.10.2014, S.O. 2590(E) dated 08.10.2014, GSR 27(E) dated 13.01.2015 and S.O.2812(E) dated 30.08.2016 for amending the Central Motor Vehicles Rules, 1989 (CMVRs) to include specifications regarding manufacture, operation, registration, permit exemption and issue of driving license to e-rickshaw drivers under the ambit of CMVRs.

Implementation of provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is carried out by the respective State Government and Union Territory Administrations.
